

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-162/ND/2021**

IN THE MATTER OF:

M/s. Prefer Commercial Pvt. Ltd.

...PETITIONER

Vs.

M/s. Krishna Realtech Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 24.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Aaryan Sharma, Advocate.

For the Respondent/Corporate-debtor :Mr. Sarul Jain, Advocate.

ORDER

IA No. 3721 of 2021.

This is an application under Rule 11 read with Rule 11 of the National Company Law Tribunal Rules, 2016 on behalf of the Applicant/Financial Creditor seeking permission to withdraw the present Petition/Application CP (IB)| NO.162 OF 2021 filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 to initiate corporate insolvency resolution process of the Respondent/Corporate Debtor along with supporting affidavit.

The Counsels for both the sides are present. The financial creditor has prayed for grant of leave to withdraw the present petition filed under Section 7 bearing CP No. IB-162/ND/2021. The application is allowed. The present

(Meenu)



petition bearing CP No. IB-162/ND/2021 is dismissed as withdrawn in terms of Rule 8 of IB Application to Adjudicating Authority Rules, 2016 and IA No. 1350 of 2021 also automatically stands dismissed. The case papers/folders may be sent to record room.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)